

27

P.K.Bagh Vrs. UOI

Orders/Directions Sl. No. 13

O.A. No. 1066 of 2012

Order dated: 28.09.2016

CORAM

HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)
HON'BLE SHRI S. K. PATTNAIK, MEMBER (JUDL.)

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Heard Mr. P.K.Bagh, the applicant, who is present in person today. He has filed a memo making a prayer that as in the meantime the Railway Board has exonerated him from the charges *labeled* against him, he likes to withdraw this case.

Mr. T.Rath, Ld. Standing Counsel for the Railways, submitted that he has no information in this regard.

However, considering the prayer of the applicant, he is allowed to withdraw this O.A. Accordingly, the O.A. is disposed of as withdrawn.


MEMBER(Judl.)


MEMBER(Admn.)

RK